

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. 122/2023/EZ

Ajay Kumar Behera..... **Applicant.**

-Vrs.-

State of Odisha and others **Respondents**

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Cuttack.

Dt. 25.01.2024.


Addl. Govt. Advocate

- 1 -

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 122/2023/EZ

Ajay Kumar Behera..... Applicant.

-Vrs.-

State of Odisha and others . . . Respondents.

AFFIDAVIT FILED BY RESPONDENT NO 4.

I, Sri K. Sudarshan Chakravarthy, aged about 42 years, S/O – Seetha Rama Raju Kapudasi, at present working as Collector & District Magistrate, Khordha, At/PO/Dist.- Khordha do hereby solemnly affirm and state as follows: -

1. That, I am working as above and have been arrayed as Respondant No.4 in the aforesaid Original Application. I have gone through the Original Application, relevant records and understood the contents thereof. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.
2. That, vide order dated 22.09.2023 passed in Original Application No. 122/2023/EZ, the Hon'ble NGT has directed as follows.

19. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following Members: -

K. Sudarshan Chakravarthy,



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i) Senior Scientist, Odisha State Pollution Control Board;

ii) Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Odisha;

iii) Representative of the Collector and District Magistrate, Khordha, not below the rank of Additional District Magistrate (ADM);

iv) Divisional Forest Officer, Khordha; and

v) Senior Geologist, Directorate of Mines and Geology, Bhubaneswar;

20. The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks.

21. The Collector and District Magistrate, Khordha shall be the Nodal Office for all logistic purposes and shall file the Committee Report on affidavit.

22. In case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also suggest remedial measures, if any, as well as action under Rule 51 of Odisha Minor Mineral Concession Rules, 2016."

3. That, in compliance to the above direction of the Hon'ble National Green Tribunal, the Addl. District Magistrate, (Revenue), Khordha has been nominated by the Collector & District Magistrate, Khordha to visit the site in question along with the Committee members and to submit the spot visit report with regard to the



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K. Sudanshan Chakraverty.

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allegations made in the captioned Original Application within three weeks vide Order No. 13931 dtd. 07.10.2023.

4. That, in pursuance of the direction of the Hon'ble NGT, the Committee comprising of the Additional District Magistrate, (Revenue), Khordha, representative of Collector, Khordha, Divisional Forest Officer, Khordha, Sub-Collector, Khordha, Tahasildar, Tangi, Dr. Sohan Giri, Sr. Env. Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar, Dr. Pradeep Kumar Nayak, Environmental Scientist, SEIAA, Bhubaneswar, Senior Geologist, Directorate of Mines and Geology, Bhubaneswar, Deputy Director of Mines, Khordha Circle, Khordha, Jagan Behera, Mining Officer, Khordha Circle, Khordha visited the site on 11.10.2023. Representative of Prahallad Biswal, S/o- Purna Chandra Biswal, Respondent No. 13, the Lessee of Damanbhuin Laterite Stone Quarry-A was present during the joint inspection. The Committee has submitted a preliminary report on inspection of the site.



R. Sudeshan Chakravarty

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The copy of Joint Committee Report dtd. 11.10.2023 is annexed herewith as Annexure-D/4.

5. That, the committee had suggested that the Deputy Director of Mines, Khordha Circle, Khordha to submit the assessment of quantum of minor minerals excavated illegally by the lessee from Damanbhuin Laterite Stone Quarry (A) as per OMMC Rules and stipulated conditions by SEIAA and SPCB, Odisha, Bhubaneswar. DDM, Khordha Circle and Mining Officer, Khordha were also instructed to calculate scientifically the volume of minor minerals excavated along with imputation of penalty, Environment compensation and remedial measures as per the existing orders/guidelines within a period of one month to submit the compliance before the Hon'ble Tribunal.

6. That, vide letter No. 510 dtd. 06.12.2023 it was submitted by the Deputy Director Mines(I/C), Khordha Circle, Dist-Khordha that during survey total volume of illegal mining of morrum and laterite of Damanbhuin Laterite Stone Quarry(A), over 10.230

R. Sudarsan Chakraverty,



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Ac/4.131 Ha has been assessed by ORSAC, an empanelled firm through DGPS, Drone Survey and Bathymetric Survey and a tune of 91,775.217 cum of laterite and 68,754.88 cum of morrum is assessed to have been excavated from the alleged Damanbhuin Laterite Stone Quarry(A).

In order to complete the survey work in a systematic and scientific manner, the Deputy Director of Mines, Khordha Circle, Khordha vide letter No. 469/Mines. Khordha/dt 24.11.23 had requested the Chief Executive, ORSAC to provide some requirements i.e. i) World image view 5cm/30 cm (preferable 5cm) during April 2022 and October 2023. ii. Digital elevation module of the excavation as on dt April 2022 & 2023 based on HRSI satellite image, iii) Slope, iv) Contour to find out the actual illegal mining made out of the quarry.

7. That, in the meantime vide letter No. 19 /Mines, Khordha dtd. 22.01.2024 submitted that the ORSAC has communicated the proforma invoice for the above

K. Sudashan Chakravarty,



said purpose amounting Rs13,62,900/- vide letter No 5279/dt 06.12.2023 and accordingly, the Director of Minor Minerals, Odisha, Bhubaneswar was requested to provide the said amount vide letter No 17331/dt14.12.2023. It is also submitted that the Director Minor Minerals, Odisha, Bhubaneswar has released the funds amounting to Rs. 13,62,900/- for expenditure towards assessment of illegal mines from the alleged quarry vide letter No. 1167 dtd. 22.12.2023.

8. That, ORSAC was again requested by the Deputy Director, Mines, Khordha vide letter No 589/Dt 27.12.2023 to assess the quantum of minor minerals excavated illegally over the area through the process mentioned in the proforma Invoice. In response, the ORSAC requested on 01.01.2024 to submit best price data through limited tender to procure archived stereo pair Image of 0.5 m resolution data of Damanbhuin-A quarry area for the period from 15.04.2022 to 30.04.2022 and 01.10.2023 to 15.10.2023 and the Data Provider replied on 02.01.2024 that the stereo archived imagery (0.5/0.3m) for the said period of Area of



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R. Sudarshan Chakraverty,

Interest are not available. Hence, instead of Archived Stereo image, ORSAC requested again to National Remote Sensing Centre (NRSC), Hyderabad for Cartosat-1 stereo image on 20.01.2024 which is also not available.

9. That, as both Archived & Cartosat-1 data of the area of interest are not available, ORSAC wants to procure microwave data of the area for the purpose. After getting microwave data from National Remote Sensing Centre, Hyderabad (NRSC), ORSAC will be able to prepare the assessment of illegal mining of Damanabhuin- A Quarry. The work is under process. As it takes more time to procure optical image/ microwave image from Satellite data from NRSC, Hederabad or National Internal Outsourcing Agencies, a minimum time extension of four months is required for completion and finalization of the report by ORSAC.

The copy of letter No. 19 / Mines, Khordha dtd. 22.01.2024 is annexed herewith as Annexure-E/4.

R. Sudanshan Chakravarty.



D. K. Patra

10. That, the Hon'ble NGT, Kolkata may graciously be pleased to allow further four months time so as to prepare and submit final report of assessment on affidavit over the matter.

11. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed there from and the present deponent reserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.

Identified by

Advocate

Deponent

K. Sudarshan Chakravarthy 25-01-24
COLLECTOR & DISTRICT MAGISTRATE,
KHORDHA

VERIFICATION

I, K. Sudarshan Chakravarthy, aged about 42 years, Son of Seetha Rama Raju Kapudasi, at present serving as Collector and District Magistrate, Khordha, do hereby solemnly affirm and verify the contents of paragraph nos. 1 to 11 of the affidavit are true to my knowledge and that I have not suppress any material facts. I sign this verification at my office on 25th day of January, 2024.

VERIFICANT

K. Sudarshan Chakravarthy, 25-01-24
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



Certified that Cartridge papers are not available.

[Signature]
Addl. Govt. Advocate

AFFIDAVIT

NO-260 Dt. 25-01-24

The above deponent being personally known to me appears before me on 25.01.2024 at 4.45 AM / PM and states on oath that the contents of the show cause reply are true to the best of his knowledge based on official records.

Deponent

[Signature]
25/01/2024

K. Suddashan Chakravarty
25-01-24
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Executive Magistrate, Khordha.

Executive Magistrate
Khurda

[Signature]
Addl. Govt. Advocate.



**JOINT VERIFICATION COMMITTEE REPORT ON DATED.11.10.2023 OF
DAMANABHUIN LATERITE STONE IN O.A. NO.122/2023 FILED BY AJAY
KUMAR BEHERA VRS STATE OF ODISHA AND OTHERS**

1.0 Background:

The Hon'ble NGT directed to constitute a Committee and the committee shall visit the site and submit its Report with regard to the allegations made in the original Application within three weeks in the matter of O.A. No. 122 of 2023 (EZ) filed by Ajay Kumar Behera Vrs State of Odisha & Ors passed in order dated 22.09.2023.

The Hon'ble NGT directed to constitute a Committee comprising of the following Members: -

- i) Senior Scientist, Odisha State Pollution Control Board;
- ii) Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Odisha;
- iii) Representative of the Collector and District Magistrate, Khordha, not below the rank of Additional District Magistrate (ADM);
- iv) Divisional Forest Officer, Khordha; and
- v) Senior Geologist, Directorate of Mines and Geology, Bhubaneswar

In view of this a team consisting of the following members, Additional District Magistrate (Revenue) representative of Collector, Khordha, Divisional Forest Officer, Khordha, Sub-Collector, Khordha, Tahasildar, Tangi, Dr. Sohan Giri, Sr. Env. Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar, Dr. Pradeep Kumar Nayak, Environmental Scientist, SEIAA, Bhubaneswar, Senior Geologist, Directorate of Mines and Geology, Bhubaneswar, Deputy Director of Mines, Khordha Circle, Khordha, Jagan Behera, Mining Officer, Khordha Circle, Khordha visited the site to enquire into the matter at 11.00 AM on dated. **11.10.2023**. Representative of Prahallad Biswal, S/o- Purna Chandra Biswal, Lessee of Damanbhuin Laterite Stone Quarry were present during the joint inspection.

True copy attached.

[Signature]
**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**

[Signature]

[Signature]

[Signature]

[Signature]

[Signature]

Sl. No.	Name of the Officer	Designation
1	Sri Saphalya Mandita Pradhan	Additional District Magistrate (Revenue)
2	Sri Gobinda Chandra Biswal	Assistant Conservator of Forest, Khordha
3	Sri Dipti Ranjan Sethi	Sub-Collector, Khordha
4	Dr. Janmejaya Sahoo	Tahasildar, Tangi
5	Dr. Sohan Giri,	Sr. Env. Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar
6	Dr. Pradeep Kumar Nayak	Environmental Scientist, SEIAA, Bhubaneswar
7	Sri Dillip Kumar Sahoo	Deputy Director of Mines, Khordha Circle, Khordha
8	Jagan Behera	Mining Officer, Khordha

True copy attached

2.0 Present Status of the allegation against Stone quarry:

The site was visited by the team on dtd. 11.10.2023 and the land in question was measured by RS, RI, and Amin of Tangi Tahasil, the team examined the contents of the allegations made in the original application of the petitioner in detail and with the help of available records the point wise observations was made as follows:-

COLLECTOR & DISTRICT MAGISTRATE KHORDHA

Sl. No.	Issues	Present status
1.	The petitioner alleged that the lease holder has illegally started operation from plot no 2162 adjoining the lease plot by felling the trees which is of Gramya Jungle Kisam.	The committee observed that the Lease holder has only operated allotted Plot No.2161(P) and he has not operated the adjoining forest plot No.2162. It is also observed that no sign of tree felling was noticed from the adjoining Plot No. 2162, which is of jungle kisam.
2.	The petitioner alleged that the Sign Board erected at the lease site the lessee has mentioned plot no 2162 as part of his lease and same has been photographed.	The committee observed that the Lessee has mentioned the allotted only plot No.2161 (P) on the Sign Board on the date of visit. Plot No. 2162 was not mentioned in the signboard.

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<p>3. The petitioner alleged that the Lessee mentioned the lease period on the Sign Board from 25.04.2022 to 24.04.2027 through the Consent to Establish (CTE) itself was granted only on 29.06.2022 and Consent to Operate (CTO) was granted on 15.07.2022.</p>	<p>The committee observed that the Lessee has mentioned the date of lease period on the Sign Board from 25.04.2022 to 24.04.2027, as per Rule 43 (2) of OMMC Rules 2016 the lease period shall be computed from the date of registration of the lease deed. CTO was granted on 15.07.2022 and work order was issued in favour of the lessee on 29.07.2022.</p>
<p>4. The petition alleged that Lessee is using JCB for carrying out operation.</p> <p><i>true copy attested</i></p> <p>COLLECTOR & DISTRICT MAGISTRATE KHORDHA</p>	<p>No machinery equipment has found in the lease area by the committee at the time of joint visit i.e. on 11.10.2023. As per the allegation made in this regard, the committee instructed Tahasildar, Dy. Director of Mines, Khordha Circle and Mining Officer, Khordha to inspect the suit area frequently and remain careful for future compliance as per terms and conditions of mining plan.</p>

3.0 Over all observations:

The committee members observed the following at the time of inspection:

- Environmental Clearance (EC) was issued for the Damanabhuin Laterite Stone Quarry-A over a lease area of 10.23 acres or 4.139 Ha at village-Damanabhuin, Tahasil-Tangi, Dist-Khordha vide SEIAA, Odisha Letter no. 1660/SEIAA, Dated 06.07.2021 in favour of Tahasildar, Tangi and valid till expiry of Lease Deed i.e. from 25.04.2022 to 24.04.2027.
- Transfer of EC from the name Tahasildar, Tangi to Sri Prahallad Biswal (successful bidder) was made vide SEIAA, Odisha Letter no.4216/SEIAA, Dated.15.03.2022.
- Consent to Establish (CTE) was issued on 29.06.2022 by SPCB, Odisha but Consent to Operate (CTO) was issued on 15.07.2022 and 19.06.2023 for the said quarry (plot no.2161 (p) Khata no.708.
- EC, CTE and CTO issued only for plot no. 2161 (P) and no mining activity was observed over the plot No.2162.

*Jhu**5/8**Mus**By**to**Jhu*

- The committee suggested that the Deputy Director of Mines, Khordha Circle, Khordha will to submit the assessment of quantum of minor minerals illegally excavated by the lessee from Damanbhuin Laterite stone quarry (A) as per OMMC Rules and stipulated conditions by SEIAA and SPCB, Odisha, Bhubaneswar. DDM, Khordha Circle and Mining Officer, Khordha will scientifically calculate the volume of minor minerals excavated along with imputation of penalty, Environment compensation and remedial measures as per the existing orders/guidelines within a period of one month to submit the compliance before Hon'ble NGT.

Jagan
11.10.23

Mining Officer, Khordha
Mining Officer (I/c)
O/o. Deputy Director Mines
Khordha Circle, Khordha

M.P.
11.10.23

Deputy Director of Mines,
Deputy Director Mines (I/c)
Khordha Circle, Khordha
O/o. Deputy Director Mines
Khordha Circle, Khordha

11.10.2023
Environmental Scientist
SEIAA, Odisha
Bhubaneswar

M.K.
11.10.23

Regional Officer
State Pollution Control Board, Odisha
RO, SPCB, Bhubaneswar

11.10.23
ACF, Khordha
Asst Conservator of Forests
Khurda Division

Raj
11.10.23
Tahsildar, Tangi
Tahsildar
Tangi

11.10.23
Sub-Collector, Khordha
Sub-Collector
Khurda

11.10.23
Addl. District Magistrate,
Khordha

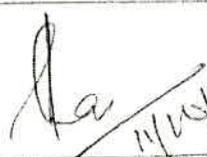
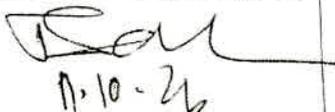
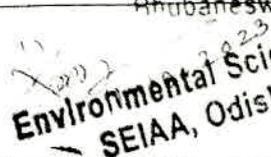
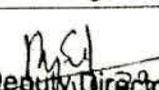
Divisional Forest Officer,
Khordha

True copy attached

[Signature]
COLLECTOR & DISTRICT MAGISTRAT
KHORDHA

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MEMBERS PRESENT ON JOINT FIELD VISIT ON DATED.11.10.2023 OF
DAMANABHUIN LATERITE STONE IN O.A. NO.122/2023 FILED BY AJAY
KUMAR BEHERA VRS STATE OF ODISHA AND OTHERS

Sl. No.	Name of the Officer	Designation	Signature
1	Sri Saphalya Mandita Pradhan	Additional District Magistrate (Revenue)	 11/10/23
2	Sri Dipti Ranjan Sethi	Sub-Collector, Khordha	 11/10/23
3	Sri Gobinda Chandra Biswal	Assistant Conservator of Forest, Khordha	 11-10-2023 Asst. Conservator of Forest Khordha Division
4	Dr. Janmejaya Sahoo	Tahasildar, Tangi	 11.10.23
5	Dr. Sohan Giri,	Sr. Env. Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar	 11/10/2023 Regional Officer State Pollution Control Board, Odisha Bhubaneswar
6	Dr. Pradeep Kumar Nayak	Environmental Scientist, SEIAA, Bhubaneswar	 11.10.23 Environmental Scientist SEIAA, Odisha
7	Sri Dillip Kumar Sahoo	Deputy Director of Mines, Khordha Circle, Khordha	 Deputy Director Mines (I/c) O/o. Deputy Director Mines Khordha Circle, Khordha
8	Jagan Behera	Mining Officer, Khordha	 Mining Officer (I/c) O/o. Deputy Director Mines Khordha Circle, Khordha

true copy attested


COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

By-Email



**OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Pallahat, Near New Bus Stand, District
Khordha-752056
(E-Mail: ddgmines.khordha@gmail.com)**

Letter No.....19...../Mines, Khordha.**Date.22.01.2024**

From: D K Sahoo, Deputy Director Mines (I/c)
Khordha Circle, Dist-Khordha

To

The Collector & District Magistrate
District Khordha

Sub: Status of assessment of illegal excavation of morrum and laterite in Damanbhuin Laterite Stone Quarry(A) over 10.230 Ac/4.139 Ha and in Village Damanbhuin under Tangi Tahasil of Khordha District in Connection with NGT-reg

Ref No: Letter No.13931/Tauzi/ dated 07.10.2023 of O/o Collector & DM,
Khordha

Sir,

In inviting a reference to the subject cited above, it is for your kind information that the assessment of illegal excavation of morrum and laterite of Damanbhuin Laterite Stone Quarry(A), Tangi Tahsil of Khordha district is currently under progress by one scientific team of ORSAC. The sequential approach to study the illegal excavation is given here under.

That, in pursuance of order dated 22.09.2023 of Hon'ble NGT passed in O.A No 122/2023/EZ, a committee was constituted by the Collector & District Magistrate, Khordha. The Committee visited Damanbhuin A quarry site on dt 11.10.2023 at 10.00 AM for examination of different parameters in which it was decided that the Deputy Director Mines (DDM)& Mining Officer (MO), Khordha will assess the illegal mining of the quarry in scientific method.

True copy attested. Page 1 of 4


COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

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That, DDM, Khordha requested Collector, & DM, Khordha vide Letter No 313/dt16.10.2023 to provide Rs72,000/ for conducting survey including Drone survey, DGPS survey& bathymetric survey over the lease area of Damanbhin A by a ORSAC empaneled Agency.

That, DDM, Khordha requested Collector & DM, Khordha for one month time extension vide Letter No 358/dt 26.10.2023 for assessment of illegal excavation.

That, the illegal excavation will be determined by the volume of quarry during the period of lease deed of quarry (dt 25.04.2022) which will be deducted from the present volume of the quarry during the period October 2023.

That it is noticed vide Letter No 4922/ dt.10.11.2023 of Tahasildar Tangi, the illegal mining had been carried out before the lease deed for which assessment had been done on manual method by tape measurement. The detail study report and the maps and plans are not available in the Tahasil office for which the assessment of mining of that period couldn't not be considered as scientific method.

That, the ORSAC empaneled Agency had assessed the total volume of morrum and laterite in the presence of DDM & MO, Khordha, Tahasildar & RI of Tangi Tahasil of the quarry during October 2023 and submitted the report through the above mentioned method.

That, in the view of above, mainly to find out the volume of the quarry during dt 15.04.2022 to dt 30.04.2022 to know the exact illegal mining, DDM, Khordha met with Sri P K Parida, Scientist 'F' of ORSAC and discussed the NGT matter in detail and it was concluded that the quantum of illegal mining of Damanbhuin A quarry can be established through the comparison study of Achieved stereo image and preparation of Digital Elevation Module (DEM) of the period from dt 15.04.2022 to dt 30.04.2022 & dt 01.10.2023 to 15.10.2023. Then, The Chief Executive, ORSAC was requested vide letter No 469/dt 24.11.2023 for issuing world image views other information for preparation of Digital Elevation Module

True copy attested Page 2 of 4


COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

-17-

(DEM).

That, ORSAC communicated proforma invoice amounting Rs13,62,900/- vide Letter No 5279/dt06.12.2023 to prepare illegal excavation. The Collector & DM, Khordha requested to Director of minor Minerals, Odisha, Bhubaneswar to consider the fact and provide the amount for the purpose vide letter no 17331/dt14.12.2023.

That, Director Minor Minerals, Odisha, Bhubaneswar released the funds amounting to Rs 13,62,900/- for expenditure towards assessment of illegal mining vide letter No 1167/dt22.12.2023.

That, ORSAC again was requested by DDM, Khordha vide Let No 589/ Dt 27.12.2023 to assess the quantum of minor minerals excavated illegally over the area through the process mentioned in the proforma invoice.

That, ORSAC requested on dt 01.01.2024 (mail enclosed) to submit best price data through limited tender to procure archived stereo pair image of 0.5 m resolution data of Damanbhuin A area for the period from 15.04.2022 to 30.04.2022 and 01.10.2023 to 15.10.2023.

That, the data provider replied on dt 02.01.2024 (mail enclosed) the stereo archived imagery (0.5/0.3m) for the said period of AIO pertaining are not available.

That, instead of Archived Stereo image, ORSAC requested again to National Remote Sensing Centre (NRSC), Hyderabad for Cartosat-1 stereo image on dt 20.01.2024 which was also not available.

That, as both Archived & Cartosat-1 data of the area of interest are not available, ORSAC wants to procure microwave data of the area for the purpose.

That, after getting microwave data from National Remote Sensing Centre, Hyderabad (NHRC), ORSAC will prepare the assessment of illegal mining of Damanbhin A. The work is under process.

True copy attested

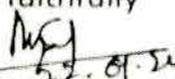
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COLLECTOR & DISTRICT MAGISTRAT
KHORDHA

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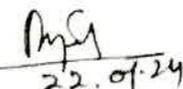
This is for favour of your kind information and necessary action.

Yours faithfully


22.01.24
**DEPUTY DIRECTOR OF MINES (I/C),
KHORDHA CIRCLE, KHORDHA**

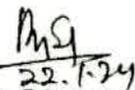
Memo No...20...../Mines, Khordha. Date: 22.01.2024

Copy submitted to the Chief Executive, ORSAC, Bhubaneswar
Director of Mines and Geology, Odisha, Bhubaneswar for favour of kind
information and necessary action.


22.01.24
**DEPUTY DIRECTOR OF MINES (I/C),
KHORDHA CIRCLE, KHORDHA**

Memo No.....21...../Mines, Khordha. Date: 22.01.2024

Copy submitted to the Director of Mines and Geology, Odisha,
Bhubaneswar /Director of Minor Minerals, Odisha Bhubaneswar for
favour of kind information and necessary action.


22.1.24
**DEPUTY DIRECTOR OF MINES (I/C),
KHORDHA CIRCLE, KHORDHA**

tone copy attested


**COLLECTOR & DISTRICT MAGISTRAR
KHORDHA**